

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s VIVEK STEELCO PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Vivek Steelco Private Limited
2	Date of incorporation of corporate debtor	25 th March, 2009
3	Authority under which corporate debtor is incorporated	Registrar of Companies, Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U27109GJ2009PTC056434
5	Address of the registered office and principal office (if any) of corporate debtor	A-201 Mondeal Square Nr. Prahladnagar Garden Opposite Honest Restaurent, S.G. Highway Ahmedabad Gujarat- 380015 In
6	Date of closure of Insolvency Resolution Process	10 th July, 2023
7	Liquidation commencement date of corporate debtor	11 th July, 2023 (Order received on 14 th July, 2023)
8	Name and registration number of the insolvency professional acting as Liquidator	Mr. Keyur Jagdishbhai Shah Regn. No.: IBBI/IPA-002/IP-00244/2017-18/10729
9	Address and e-mail of the liquidator, as registered with the Board	Address: 1007, Sun Avenue One, Near Shreyas Foundation, Manekbaug Society, Ambawadi, Ahmedabad, Gujarat - 380015 Email id: cs.keyurshah@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address as mentioned in point No 9. Email id: cs.keyurshah@gmail.com , cirp.vivek@gmail.com
11	Last date for submission of claims	10 th August, 2023

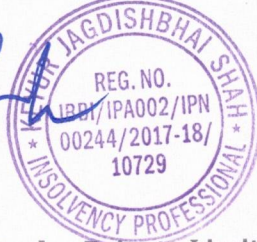
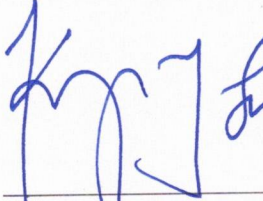
Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of M/s Vivek Steelco Private Limited on 11th July, 2023. (Order received on - 14th July, 2023).

The stakeholders of M/s Vivek Steelco Private Limited are hereby called upon to submit their claims with proof on or before 10th August, 2023 to the liquidator at the address mentioned against item No- 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



IP Keyur J. Shah

Liquidator of Vivek Steelco Private Limited

Regn. No.: IBBI/IPA-002/IP-00244/2017-18/10729

AFA NUMBER: AA2/10729/02/201123/202348

AFA VALID UPTO 20/11/2023

Date: 14th July, 2023

Place: Ahmedabad

